

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

(49) C.P.(IB)-3504(MB)/2019

CORAM:

SHRI M.K. SHRAWAT
MEMBER (J)

SHRI CHANDRA BHAN SINGH
Member (Technical)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **01.10.2019**

NAME OF THE PARTIES: Nanda R Bajaj Sole Proprietor of NRB Traders
Vs
Eurolife Healthcare Private Limited.

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

- (1) None present.
- (2) The Petitioner is to place on record the following information on the next date of hearing:-
 - (a) Consent of IRP.
 - (b) Evidence of Sec. 8 Notice and Proof of Service.
 - (c) Any reply from the Debtor company on receipt of Sec. 8 Notice.
 - (d) Any reply by the Debtor company on receipt of main Company Petition.
 - (e) Copy of Ledger A/c. of the Debtor company in the books of the Petitioner/ Creditor.
 - (f) Affidavit of service of notice intimating the next date of hearing to the Corporate Debtor with tracking reports.
- (3) Matter is now adjourned to **02.01.2020**.

Sd/-

CHANDRA BHAN SINGH
Member (Technical)

01.10.2019
Sushil

Sd/-

M.K. SHRAWAT
Member (Judicial)